

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON :28.11.2016
Court No. : 8
Item No. : 7

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 31651 OF 2016
WITH PRAYER FOR INTERIM RELIEF

VED PRAKASH AND ANR.

...PETITIONER(s)

VERSUS

STATE OF UP AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 21.10.2016, when the Court was pleased to pass the following order:

“Delay condoned.

It is seen from the pleadings that Section 4(1) Notification under the Land Acquisition Act, 1894 was issued on 26.01.2000. It is submitted by the learned counsel for the petitioners that so far, no Award has been passed and no compensation has been paid under the Land Acquisition Act, 1894.

It is further submitted that the petitioners are still in possession of the property and, therefore, Section 24 of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 would apply as far as the acquisition proceedings initiated under the 1894 Act are concerned.

In view of the above submission, issue notice returnable in four weeks.”

Accordingly, show cause notice returnable for 28.11.2016 was issued to all the 4 Respondents on 03.11.2016 through newly introduced Bar Coding Slip System. As per India post track report, the notices have been delivered on Respondent No. 1 at Lucknow G.P.O., Respondent Nos. 2 and 3 at Mathura H.O. and on Respondent No. 3 at KP University. No one has entered appearance on behalf of all the Respondents. Track Report is kept in the file.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 25th day of November, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Ambhoj Kumar Sinha, Advocate.

ASSISTANT REGISTRAR